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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 76/237/NCLT/AHM/2016 (New)
CA No. 38/237/CLB/MB/2014 (Old)

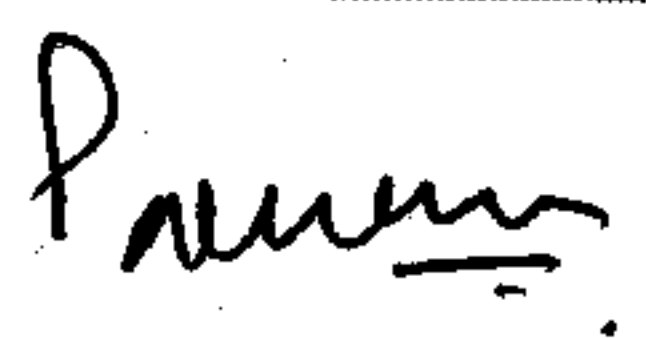
Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017**

Name of the Company: ICICI Bank Ltd.
V/s.
Kemrock Industries & Exports Ltd. & Ors.

Section of the Companies Act: Section 237 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. SANDEEP SINGHI WITH MS. POONAM MATHUR FOR SINGHI & CO.	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Ms. Poonam Mathur present for Petitioner. None present for Respondent.

It is represented by the Learned Counsel for petitioner that Official Liquidator is appointed for the Respondent company in the winding up proceeding and the Official Liquidator was asked not to take over possession of the assets of the company by the Hon'ble High Court of Gujarat.


The copies of the various orders passed by the Hon'ble High Court in the winding up proceedings filed by the Learned Counsel for Petitioner.

Before this Tribunal in spite of notice none appeared for the Company.

Learned Counsel appearing for petitioner requested this Tribunal to issue notice to the Official Liquidator.

In view of the stay of the winding up proceedings no useful purpose would be served by ordering notice to the Official Liquidator at this stage.

List the matter for hearing on 21.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of July, 2017.